## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## O.A.No.6 of 1994

Wednesday this the 5th day of January, 1994.

## CORAM

THE Hon'ble Mr.Justice Chettur Sankaran Nair, Vice Chairman
THE Hon'ble Mr.P.V.Venkatakrishnan, Administrative Member

F.Johnykutty, Extra Departmental Mail Carrier, Karipur Branch Post Office, Nedumangadu-695 541.

.... Applicant

(By Advocate Mr. Thomas Mathew)

Vs.

- Sub Divisional Inspector of Post Offices, Nedumangadu-695541.
- 2. Union of India represented by its Secretary, Ministry of Communications, New Delhi. ... Respondents

(By AdvocateMr.Unnikrishnan rep. SCGSC)

## ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant apprehends that he is likely to be displaced by another provisional employee. He also claims a regular appointment, which according to him is likely to be made. Voicing his second grievance he has moved the first respondent. We direct first respondent to take an appropriate decision on Annexure. As representation as expeditiously as possible. Status quo as on today will be maintained till a decision is taken.

2. Application is disposed of as aforesaid.
No costs.

Dated 5th January, 1994.

P.V.VENKATAKRISHNAN ADMINISTRATIVE MEMBER Hankaran nair(J)
VICE CHAIRMAN

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